

(A)

B. K. Kar.  
P. K. Mohapatra

CAT / J / II

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No..... 392/1996

Prabhлад Ch. Padhi..... Applicant(s)

Versus  
Vidhan Sabha..... Respondent(s)

Sr. No.	Date	Order with Signature
	31.5.96	REGISTER Signature of Registrar
1	31.5.96	<p>Heard Shri B.K.Kar, learned counsel for the petitioner and Shri U.B.Mohapatra, learned Additional Standing Counsel (Central) for the respondents. The claim in this case is to quash the transfer order dated 22.5.1996 (Annexure-2). By this order the applicant has been transferred from Bhadrak to Probodhpur within the Bhadrak district. The applicant has been in Bhadrak for the last eight years. I do not see any justification even to admit this application. Transfer is an incident of service. There is no vested right of a Government servant to stay at a particular place. Transfer is not a punishment. I do not see any infirmity in this order. No malafides have been made out. The petition is dismissed. At this stage learned counsel for the petitioner Shri B.K.Kar, seeks permission to withdraw this application. Prayer allowed. Petition is dismissed as withdrawn.</p> <p>For Admin with STAY Pl. Mentioned Case</p> <p>31.5.96</p> <p>Bench.</p>

MEMBER (ADMINISTRATIVE)